

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 221 of 2019

IN THE MATTER OF:

Rahul Sayal Appellant

Vs

S.S. Conbuild Private Limited Respondent

Present:

For Appellants: Mr. R.K. Gupta, Advocate.

For Respondents: Present but appearance not marked.

ORDER

16.07.2019 By way of last chance, Counsel for the Respondent is allowed time to file reply affidavit by 19th July, 2019. The Appellant may file rejoinder within two weeks thereof.

Post the case 'for admission' (after notice) on **14th August, 2019**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)